

**DR. DATTA SAMANT :** I am walking out in protest.

12.10 hrs.

[ At this stage Dr. Datta Samant left the House ]

**SHRI NARAYAN CHOUBEY :** Sir, I want to bring to the notice of Mr. Vasant Sathe that 30,000 telephone Technicians are on tool down strike for the last fifteen days..... (Interruptions)

**MR. SPEAKER :** Does not matter. I will look into it.

**SHRI NARAYAN CHOUBEY :** And he is sitting tight here, sir.

[Translation]

**SHRI HARISH RAWAT (Almora) :** The telephones are dead for the last 15 days.

**MR. SPEAKER :** How can I hear everyone ?  
(Interruptions)

**MR. SPEAKER :** How can we conduct business if all of you speak at a time ? Let one person speak at a time.  
(Interruptions)

**SHRI RAM PYARE PANIKA (Robertsganj) :** Holi is an important festival. Therefore, there should be no sitting of the House on 3rd.

**MR. SPEAKER :** I have no objection if the whole House agrees.

**SHRI RAM PYARE PANIKA :** Your order is necessary. (Interruptions)

**MR. SPEAKER :** Why is everyone speaking ? I am asking if the entire House wants an off on the 3rd.?

**SEVERAL HON. MEMBERS :** Yes, Sir.

[English]

**MR. SPEAKER :** If that is the con-

sensus of the House, then let us have a holiday on that day.....  
(Interruptions)

**SHRI V. SREENIVASA PRASAD (Chamarajanagar) :** Sir, I have given a notice under rule 193 about the recent atrocities on Harijans, particularly in Karnataka..... (Interruptions)

**MR. SPEAKER :** Please listen to me.  
(Interruptions)

**MR. SPEAKER :** Hon. Member, please listen. You have given a notice under rule 193 and that will be considered. That is all.....  
(Interruptions)

**MR. SPEAKER :** I cannot give any decision now.....  
(Interruptions)

**SHRI V. KRISHNA RAO (Chikballapur) :** It is a very important issue, Sir.

**MR. SPEAKER :** What does it matter if it is important ? Heavens won't fall.

Shri Vengal Rao.

12.11½ hrs.

#### PAPERS LAID ON THE TABLE

[English]

Review on and Annual Report of National Instruments Ltd; Calcutta for 1986-87 and Hindustan Photo Films Manufacturing Co. Ltd., Indunagar for 1986-87

**THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) :** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1986-87. [ Placed in Library. See No. LT—5570/88 ]
- (ii) Annual Report of the National Instruments Limited Calcutta, for the year 1986-87 along with Audited Accounts & the comments of the Comptroller and Auditor General thereon. [ Placed in Library. See No. LT—5568-88 ]
- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1986-87.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5569/88 ]
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [ Placed in Library See No. LT—5568-69/88 ]
- (3) (i) A copy of Annual Report (Hindi and English versions) of the Process and Products Development Centre, Agra, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding
- Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1986-87. [ Placed in Library. See No. LT—5570/88 ]
- Statement re. Rejection of the Award of the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for Central Government Employees Re. Cash Allowance to Postman**
- THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE) : I beg to lay on the Table a statement (Hindi and English versions) regarding rejection of the Award of the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees regarding Cash Allowance to Postmen. [ Placed in Library. See No. LT—5571/88 ].
- Notifications under Oil Industry (Development) Act,**
- THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 31 of the Oil Industry (Development) Act, 1974 :—
- (1) The Oil Industry Development Board Employees' (Conduct, Discipline and Appeal) Rules, 1988 published in Notification No. G.S.R. 20(E) in Gazette of India dated the 11th January, 1988.
- (2) The Oil Industry Development Board Employees' (General Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 23(E) in Gazette of India dated the 12th January, 1988.
- (3) The Oil Industry Development

Load Employees' (General Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 24(E) in Gazette of India dated the 13th January, 1988.

[ Placed in Library. See No. LT—5572/88 ]

**Notification Re. exemption to H.E. Mr. Li Gem Mo. Premier of Republic of Korea and other Members of the delegation from payment of foreign travel tax and Notification under customs Act and Central Excise Rules**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table —

- (1) A copy of Notification No. G.S.R. 94(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Li. Gun Mo, Premier of the Administration Council of the Democratic People's Republic of Korea and other twenty members of the delegation who visited India from 18th to 21st February, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.

[ Placed in Library. See No. LT—5573/88 ]

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Custom Act, 1962 :

- (i) G.S.R. 37(E) published in Gazette of India dated the 15th January, 1988 together with an explanatory memorandum making certain amendments to Notification

No. 343/87- Customs dated the 27th October, 1987 so as to reduce the basic customs duty on imported Aluminium ingots from Rupees 2000/- per tonne to Rupees 1000/- per tonne.

- (ii) G.S.R. 61(E) and 62(E) published in Gazette of India dated the 29th January, 1988 together with an explanatory memorandum seeking to withdraw the exemption from basic customs duty and auxiliary duty on palm seeds, rape-seeds, soyabean seeds, sunflower seeds, plum kernel and groundnut seeds which are canalised for import through State Trading Corporation of India/Hindustan Vegetables Oils Corporation of India.

- (iii) G.S.R. 74(E) published in Gazette of India dated the 3rd February, 1988 together with an explanatory memorandum making certain amendments to Notification No. 124/86-Customs dated the 17th February, 1986 so as to make certain changes in the basic customs duty on dates dry (excluding seedless).

- (iv) G.S.R. 85(E) published in Gazette of India dated the 15th January, 1988 together with an explanatory memorandum making certain amendments to Notification No 13/81-Customs dated the 9th February, 1981 so as to provide for duty free import of "Spares of capital goods and material handling equipments, namely, fork lifts, overhead cranes, mobile cranes, crawler, cranes, hoists and stackers" in place of "Spares of Production machinery."

[Placed in Library. See No. LT—5574/88 ]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 964(E) published in Gazette of India dated the 8th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177/87-Central Excises, dated the 1st March, 1986 so as to allow credit of actual duty paid on paper and paper boards used as inputs.
- (ii) G.S.R. 1012(E) published in Gazette of India dated the 29th December, 1987 together with an explanatory memorandum regarding exemption to motor vehicles, namely Kolos Tatra 7 Model 815 and Model HDT 45 manufactured by M/s Bharat Earth Movers Ltd., for supply to the Ministry of Defence for official purposes from the whole of the duty of Excise leviable thereon.
- (iii) G.S.R. 1013(E) published in Gazette of India dated the 29th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 405/63 Central Excise dated the 8th September, 1986 so as to provide exemption from excise duty on systems and sub-systems of launch vehicle project and satellite project.
- (iv) G.S.R. 43(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to knitted or crocheted fabrics of manmade textile materials.
- (v) G.S.R. 44(E) published in

Gazette of India dated the 19th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 109/86-CE dated the 27th February, 1986 so as to exclude knitted or crocheted fabrics from the scope of the said notification as a consequential change.

- (vi) G. S. R. 45(E) published in Gazette of India dated the 19th January, 1988 regarding exemption to fabrics of fibres of yarns of cellulosic origin whether or not containing cotton, and fabrics of nylon filament yarn whether or not containing viscose or cotton on the basis of weight of such fabrics.
- (vii) G. S. R. 46(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to other man-made fabrics based on their width weight or value.
- (viii) G. S. R. 47(E) published in Gazette of India dated the 19th January, 1988 together with an explanatory memorandum regarding exemption to tents and rags of man-made fabric subject to certain limitations and conditions.  
[Placed in Library, See No. LT-5575/88]

**Notification under Explosives Act, Under Companies Act, Monopolies and Restrictive Trade Practices Act etc.**

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table—**

(1) A copy each of the following

Notifications (Hindi and English versions) under sub-section (8) of section 18 of the Explosive Act, 1884:—

- (i) G. S. R. 887(E) published in Gazette of India dated the 2nd November, 1987 containing Corrigendum to Notification No. G. S. R. 248(E) published in Gazette of India dated the 2nd March 1983.
  - (ii) The Explosives (Amendment) Rules 1987 published in Notification No. G. S. R. 995(E) in Gazette of India dated the 18th December, 1987.  
[Placed in Library. See No. LT-5576/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956.—
- (i) The Anna Engineering Corporation Limited and Anna Transport Corporation Limited (Amalgamation) Order, 1986 published in Notification No. S. O. 19(E) in Gazette of India dated the 16th January, 1987.
  - (ii) The Gujarat Agro Foods, Limited and the Gujarat Agro Industries Corporation Limited (Amalgamation) Order 1987 published in Notification No. S.O. 96(E) in Gazette of India dated the 20th February, 1987.  
[Placed in Library. See No. LT-5577/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules 1988 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 1988.
  - (ii) The Monopolies and Restrictive Trade Practices (Recognition of Consumers' Association) Amendment Rules, 1987 published in Notification No. S.O. 28 in Gazette of India dated the 2nd January, 1988.  
[Placed in Library. See No. LT-5578/88]
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1986-87.
  - (ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT-5579/88]
- (5) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1986-87 under section 126 of the Trade and Merchandise Marks Act, 1958.  
[Placed in Library. See No. LT-5580/88]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1986-87.  
[Placed in Library. See No. LT-5581-88]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1986-87.  
[Placed in Library. See No. LT-5582/88]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1986-87.  
[Placed in Library. See No. LT-5583/88]

Review and Annual Report of National Projects Construction Corporation Ltd. New Delhi for 1986-87. Annual Report of and Review on Damodar valley Corporation Act, etc,

THE MINISTER OF STATE IN THE

DEPARTMENT OF POWER IN THE  
MINISTRY OF ENERGY (SHRIMATI  
SUSHILA ROHTAGI) : I beg to lay on  
the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.  
[Placed in Library. See No. LT—5584/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta for the year 1986-87 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.  
[Placed in Library. See No. LT—5585/88]

**Notifications Under Standards of Weights and Measures Act and Under Bureau of Indian standards Act.**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—

(i) The Standards of Weights and Measures (Inter-State Verification and Stamping) Rules, 1987 published in Notification No. G. S. R. 945(E) in Gazette of India dated the 2nd December, 1987.

(ii) The Standards of Weights and Measures (Numeration) Rules, 1987 published in Notification No. G. S. R. 946(E) in Gazette of India dated the 2nd December 1987.

(iii) The Standards of Weights and Measures (approval of Models) Rules, 1987 published in Notification No. G. S. R. 1003(E) in Gazette of India dated the 22nd December, 1987.

(iv) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1988 published in Notification No. G. S. R. 19(E) in Gazette of India dated the 8th January, 1988.

[Placed in Library. See No. LT-5586/88]

(2) A copy each of the following Notifications (Hindi and English versions) under section 39

of the Bureau of Indian Standards Act, 1986:—

(i) The Bureau of Indian Standards (Powers and Duties of Director-General) Amendment Regulations, 1987 published in Notification No. G. S. R. 1031(E) in Gazette of India dated the 31st December, 1987.

(ii) The Bureau of Indian Standards (Advisory Committees) Regulations, 1987 published in Notification No. G.S.R. 1032(E) in Gazette of India dated the 31st December, 1987.

(iii) The Bureau of Indian Standards (Certification) Regulations 1988 published in Notification No. G. S. R. 10(E) in Gazette of India dated the 6th January, 1988.

(iv) The Bureau of Indian Standards (Terms and Conditions of service of Employees) Regulations, 1988 published in Notification No. G. S. R. 34(E) in Gazette of India dated the 15th January, 1988.

(v) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Regulations, 1988 published in Notification No. G. S. R. 35(E) in Gazette of India dated the 15th January, 1988.

(vi) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Regulations, 1988 published in Notification No. G. S. R. 36(E) in Gazette of India dated the 15th January, 1988.

(vii) The Bureau of Indian Standards, (Recruitment to

Administration, Finance and other posts) Regulations, 1988 published in Notification No. G. S. R. 38(E) in Gazette of India dated the 15th January, 1988.

[Placed in Library. See No. LT-5587/88]

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## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

### Forty-seventh Report

SHRI M. THAMBI DURAI (Dharmapuri): Sir, I beg to present the Forty-seventh Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

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## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

**Reported decision of Government to sell Scooters India Limited to a private sector company**

SHRI NARAYAN CHOUBEY (Midnapore): Sir, I call the attention of the Minister of Industry to the following matter of urgent public importance and request that he may make a statement thereon:—

“Reported decision of the Government to sell the public sector company—Scooters India Limited to a private sector company.”

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Sir, Scooters India Limited, a public sector, undertaking under the Ministry of Industry engaged in the manufacture of 2-wheelers, 3-wheelers and Fans, has been incurring losses since inception. The accumulated loss of the unit as on 31.3.87 was Rs. 105.26

crores. The issue of making Scooters India Ltd. a viable unit has been engaging attention of the Government for some time.

Various alternatives like closure, employees' takeover, joint venture with the private sector, revival through transfer of assets and liabilities to another existing unit or through fresh capital investment were considered. After careful examination of various alternatives, the revival of the unit by way of transfer of assets/liabilities to another existing unit in the 2-wheeler sector, failing which revival through fresh investment, were found most suitable.

The current decade has shown a satisfactory growth rate in the 2-wheeler sector of economy with adequate investment in the private sector. It was found desirable to dovetail the capacities created in Scooters India Ltd. with the existing private investments to avoid fragmentation of capacities and to secure maximum overall returns to the economy. Accordingly, Government decided to transfer agreed assets and equivalent liabilities of Lucknow unit of Scooters India Ltd. for the manufacture of 2-wheelers and 3-wheelers to M/s. Bajaj Auto Ltd.

In the proposed scheme of transfer of agreed assets and equivalent liabilities of Scooters India Ltd.'s Lucknow unit to M/s Bajaj Auto Ltd., the latter would provide fresh employment to a sizeable number of existing employees of Scooters India Ltd. In the rejuvenated unit, certain standard fiscal concessions as applicable to the defined backward areas would also be extended to this rejuvenated unit. The modalities of settlement of workers, private share holdings and loans of financial institutions etc. are being worked out and a Memorandum of Undertaking will be entered into with M/s. Bajaj Auto Ltd. for the purpose.

This scheme would enable the optimum utilisation of assets, capacities and skills already created in the unit and would lead to the improvement of the performance of this unit.

The decision to transfer assets and